

ITEM NO.13

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. GRACY L. BAWITLUNG

Criminal Appeal No(s). 1902/2026

BATTU SINGH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 98118/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 98115/2026 - EXEMPTION FROM FILING O.T.

Date : 08-09-2026 This matter was called on for hearing today.

For Appellant(s) : Mr. Kedar Nath Tripathy, AOR

For Respondent(s) :

Ms. Rupali, Adv.
Mr. Sudeep Kumar, AOR
Ms. Reya Paul, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Sudeep Kumar, Ld. Advocate-on-Record for the sole
respondent has only filed memo of appearance.

Vakalatnama is required to be filed by the State of U.P. as
per rules.

Counter affidavit, if any, be filed in the meantime.

As per office report, digitized copies of the High Court and
Trial Court records have been received and the same have duly been
provided to the Ld. Counsels for the parties.

Matter being complete, list before the Hon'ble Court.

Copy of this Record of Proceedings be furnished to the concerned learned Advocate-on-Record for information and compliance.

GRACY L. BAWITLUNG
Registrar

AP